

ITEM NO.46

COURT NO.11

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5349/2023

ORIENTAL INSURANCE COMPANY LIMITED & ORS.

Appellant(s)

VERSUS

SHREE CEMENT LTD.

Respondent(s)

(IA No. 146219/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 146217/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 146218/2023- STAY APPLICATION)

Date : 01-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) : Mr. Pankaj Seth, Adv.
Ms. Manjeet Chawla, AOR
Ms. Kiran Bala Agarwal, Adv.
Mr. Yuvraj, Adv.

For Respondent(s) : Mr. Sanjeev Sahay, Adv.
Ms. Shagun Saproo, Adv.
Mr. Archit Rajput, Adv.
Mr. Karandeep Singh, Adv.
Ms. Shagufa Salim, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We are informed that the issue involved in this Civil Appeal, i.e., whether a Technical Member of the National Consumer Disputes Redressal Commission (NCDRC) has the jurisdiction to sit singly and decide a consumer complaint, has been referred to a three-Judge Bench, presided over by Hon'ble Mr. Justice Surya Kant. The relevant appeal number is Civil Appeal No.3743 of 2023.
2. Tag this Civil Appeal with Civil Appeal No.3743 of 2023.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER

